

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 277/TT/2015**

Subject : Determination of transmission tariff for Asset-I: Extension of both ckt. Of 400 kV D/C (Quad) Biharsharif-Sasaram line to Varanasi bypassing Sasaram & associated bays including 50 MVAR line Reactor in each circuit at Varanasi GIS Sub-station Asset-II: One ckt of 400 KV D/C Sasaram-Allahabad line to be shifted from NR to ER bus at Sasaram Sub-station Asset-III: LILO (Loop in portion) of 765 KV S/C Gaya-Fathepur line & associated bays at Varanasi GIS Sub-station including 240 MVAR non-switchable L/R in Gaya bay under "Northern Region System Strengthening Scheme- XXVIII" for 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 16 others

Parties present: Shri S. S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Subash C Taneja, PGCIL  
Smt. Sangeeta Edwards, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for Asset-I: Extension of both ckt. of 400 KV D/C (Quad) Biharsharif-Sasaram line to Varanasi bypassing Sasaram & associated bays including 50 MVAR line Reactor in each circuit at Varanasi GIS Sub-station, Asset-II: One ckt of 400 KV D/C Sasaram-Allahabad line to be shifted from NR to ER bus at Sasaram Sub-station, Asset-III: LILO (Loop in portion) of 765 KV S/C Gaya-Fathepur line & associated bays at Varanasi GIS Sub-station including 240 MVAR non-switchable L/R in Gaya bay under "Northern Region System Strengthening Scheme- XXVIII"for 2014-19 tariff period.



- b) The instant assets were scheduled to be commissioned on 26.5.2015 and Assets I and III were commissioned on 1.4.2016 and Asset III was anticipated to be commissioned on 15.5.2016. There is time over-run in case of all the assets and it is due to delay in forest clearance, Naxal attacks and law and order problems and ROW problems. He requested to condone the time over-run as it is beyond the control of the petitioner.
- c) RLDC certificate w.r.t. Assets I and III is filed and Auditor Certificate is yet to be filed.
2. The Commission observed that if Asset II is not commissioned as anticipated on 15.5.2016, the petitioner should file a fresh petition after commissioning of the asset for determination of tariff under the 2014-19 Tariff Regulations.
3. The Commission directed the petitioner to submit the following information with an advance copy to the beneficiaries by 17.5.2016:-
- a. Auditor's Certificate and revised tariff forms; and
  - b. The IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets and element wise segregation of IDC and IEDC.
4. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

